# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

## Contempt Petition No. 21 of 2006 in Original Application No. 1157 of 2005

Jabalpur, this the 30th day of August, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman Hon'ble Mr. A.K. Gaur, Judicial Member

Arun Kumar Shukla, S/o. Kanti Kumar Shukla, Aged about 47 years, Stenographer in Ranger's College, Presently under Dismissal R/o. 105, Ashra Apartments, Near Happy Health Club, Gulati Petrol Pump, Prem Nagar, Madan Mahal, Jabalpur M.P.

<u>Petitioner</u>

### (By Advocate – Shri S.K. Thakur on behalf of Shri L.N. Sakle)

#### Versus

Shri G.K. Prasad,
Director General,
Indian Council of Forestry
Research and Education,
P.O. New Forests,
Dehra dun 248 006 (Uttaranchal).

Respondent

(By Advocate – Shri S.P. Singh)

#### ORDER (Oral)

### By A.K. Gaur, Judicial Member -

Heard the learned counsel for the petitioner and Shri S.P. Singh, counsel appearing for the respondent.

2. In view of the order dated 4<sup>th</sup> April, 2006 passed by the respondent, we are of the opinion that there is no willful disobedience of the order and direction passed in OA No. 1157 of 2005 on 3<sup>rd</sup>

Augu

January, 2006. Since the petitioner has not made out a case and the order and direction in the aforesaid Original Application has been fully complied with, this Contempt Petition is liable to be dismissed. Accordingly, the same is dismissed. Notices issued are discharged.

(A.K. Gaur) Judicial Member

(Dr. G.C. Srivastava)
Vice Chairman

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